

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/1367/2020

This the 28th day of July, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Mudasir Manzoor Ahmad, aged 22 years Adopted son of late Abdul Ahad Mir R/o Baghi Roop Singh, Miskeen Bagh, Khanyar, Srinagar.**Applicant**

(Advocate:- Mr. M.A. Qyaoom - Not Present)

Versus

1. State of J&K through Commissioner/ Secretary to Govt. Housing & Urban Development Department, Civil Sectt. Srinagar/Jammu & Ors.**Respondents**

(Advocate: Mr. Rajesh Thappa, DAG)

**O R D E R
I O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous dates i.e. 24.02.2021 & 12.07.2021 nobody had joined the video conference on behalf of the applicant and today also none appears for the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Sushil